

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.220/MP/2024 along with IA No.53/2024**

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/Karnataka ESCOMs' illegal unilateral withholding of energy charges payable to Adani Power Limited for the months of June and July 2021.

Petitioner : Adani Power Limited (APL)

Respondents : Power Company of Karnataka Limited and Ors.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Rajesh Jha, Advocate, APL  
Shri Shubharanshu Padhi, Advocate, PCKL

**Record of Proceedings**

At the outset, the learned counsel for Respondents Nos. 1 & 2, sought additional time to file a vakalatnama on behalf of the rest of the Karnataka ESCOMs and a reply in the matter. However, learned counsel for the Petitioner, prayed for pass over to permit the arguing counsel to make certain submissions in the matter.

2. Considering the request of the learned counsel for the Respondents, the Commission permitted the Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **18.2.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)  
Joint Chief (Law)**